

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 101
IB-2924/ND/2019**

IN THE MATTER OF:

Mr. Naveen Sachdeva (M/s. Jay Packaging)

...PETITIONER

Vs.

M/s. Magppie International Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 04.06.2021

(Virtual Hearing)

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI, NARENDER KUMAR BHOLA, HON'BLE MEMBER (TECHNICAL)

For the Resolution Professional

**:Mr. PBA Srinivasan and Mr.
Ichchha Kalash, Advocates.**

For the Respondent/Corporate-debtor :

ORDER

IA No. 2322 of 2021

Heard the submissions made by the Ld. Counsel for the RP as well as perused the contents of the application. The applicant has sought for excluding the time period from 01.03.2021 to 16.03.2021 and from 01.07.2020 to 31.07.2020 due to the lockdown and ongoing pandemic from CIRP time line. The total 45 days extension has been granted from 29.04.2021. The application is **allowed** and stands disposed of.

SD
(Narender Kumar Bhola)
Member (T)

SD
(P.S.N. Prasad)
Member (J)